

CP NO. 70 (CHD)/2016

Navdisha Real Estate Pvt. Ltd. etc .

...Petitioners

Versus.

M/s GPI Textiles Limited and Ors.

...Respondents

Present: Mr. Manish Jain, Advocate with Mr. Vaibhav Tyagi and Mr. Mayur Kanwar ,Advocates for petitioners.
Mr. Aman Bahri, Advocate with Mr. Gaurav Mankotia, Advocate for respondent No. 1 and 3.
Ms. Amita Arora for respondent No. 11.
Mr. Satya Pal Singh, Assistant Registrar of Companies, Punjab and Chandigarh.

Learned counsel for the petitioners submits that he has got email addresses of all the respondents except respondent No.3. Let the same be furnished in the office during course of the day. Learned counsel for respondent No.3 would also supply email address of the respondent.

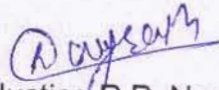
Notice to rest of the respondents be issued for 10.11.2016 by Speed Posts as well as by email. Learned counsel for the petitioners is directed to get the notices from the office in the duly filled in proformas and despatch the same. He is further directed to file affidavit at least two days before the next date stating the compliance along with acknowledgement of despatch of notices sent by Speed Posts. The office would also send the notices to respondents by email.

There is also a prayer for interim relief. The prayer for interim relief will be heard on the next date. The respondents to also file the reply to the main petition and for interim relief by the next date with advance copies to the opposite party. It is directed that till the next date, there shall not be any

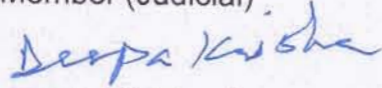
Order

[Signature]

decision to transfer the shares without the permission of the Tribunal



(Justice R.P. Nagrath)
Member (Judicial)



(Deepa Krishan)
Member (Technical)

October 18, 2016

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